

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.364/MP/2024**

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking in-principle approval for installation of Flue Gas Desulphurisation ('FGD') in 2 x 270 MW Thermal Power Plant of Adhunik Power and Natural Resources Limited in compliance with Revised Emission Standards issued by the Ministry of Environment Forest and Climate Change as events of Change in Law.
- Petitioner : Adhunik Power & Natural Resources Limited (APNRL)
- Respondents : Tamil Nadu Power Distribution Corp. Ltd. and Anr.
- Date of Hearing : **16.1.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Deepak Khurana, Advocate, APNRL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking in-principle approval for the installation of Flue Gas Desulphurisation (FGD) in its 2 × 270 MW Thermal Power Plant in compliance with the Revised Emission Standards issued by the Ministry of Environment, Forest and Climate Change (MoEFCC) as an event of Change in Law. Learned counsel further submitted that the Petitioner has already undertaken the activities, viz. preparation of the Detailed Project Report on Retrofitting of Emission Control System; issuance of the tender for the selection of EPC contractor, etc., and the Petitioner may be permitted to place on record the status of tender/bid process.

2. After hearing the learned counsel for the Petitioner, the Commission deemed it appropriate to hear the matter on the 'maintainability' first.
3. The matter will be listed for the hearing on 'maintainability' on **20.2.2025**.

**By order of the Commission**  
Sd/-  
**(T.D. Pant)**  
**Joint Chief (Law)**